GOVERNMENT OF INDIA

MINISTRY OF TRIBAL AFFAIRS

LOK SABHA

UNSTARRED QUESTION NO. 364

TO BE ANSWERED ON 24.06.2019

SCHEDULED TRIBES LIST

364. SHRI MOHANBHAI KALYANJI KUNDARIYA:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether there is a huge demand from the States to include a few castes in the Scheduled Tribes (STs) list for the sake of benefits of being an ST, including reservation and fee concession and if so, the details thereof;
- (b) whether this would undermine the real intention of ST status as many ineligible communities will find space in the ST list and if so, the details thereof; and
- (c) the details of the precautions the Ministry is taking while tweaking the structure of the ST list?

ANSWER

MINISTER OF TRIBAL AFFAIRS (SH. ARJUN MUNDA)

(a) to (c) Proposals for inclusion of communities in Scheduled Tribes list are received from various State Governments/ Union territories.

The Government of India on 15.6.1999 (further amended on 25.6.2002) has laid down the modalities for deciding the claims for inclusion in, exclusion from and other modifications in Orders specifying Scheduled Castes and Scheduled Tribes lists. As per the modalities, only those proposals which have been recommended and justified by the concerned State Government / UT Administration and concurred with by Registrar General of India (RGI) and National Commission for Scheduled Tribes (NCST) are to be considered and legislation amended.

All action on the proposals are taken as per these approved modalities.
